

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 1194/1996

Date of Decision: 7/3/97

Mrs. M. N. Sunkersett

Petitioner/s

Ms. Neelima Gowhad for

Advocate for the
Petitioner/s

Shri S. P. Saxena

V/s.

Union of India & 3 Ors.

Respondent/s

Shri R. R. Shetty for
Shri R. K. Shetty.

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri P. P. Srivastava, Member (A).

Hon'ble Shri

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal ?

abp.

(P. P. SRIVASTAVA)
MEMBER (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GULESTAN BLEG. NO. 6, PRESCOT RD., 4TH FLR.
MUMBAI - 400 001.

ORIGINAL APPLICATION NO: 1194/96.

DATED THIS 7TH DAY OF MARCH, 1997.

CORAM: Hon'ble Shri P.P.Srivastava, Member (A).

Mrs. M.N. Sunkersett,
(Retd. Draughtsman Grade-I),
7, Mukund Nagar,
Poona-Satara Road,
PUNE - 411 037.

... Applicant.

By Advocate Ms. Neelima Gowhad for
Shri S.P. Saxena.

Vs.

1. The Union of India,
through The Secretary,
Ministry of Defence,
DHQ PO, NEW DELHI - 110 011.

2. The Engineer-in-Chief,
Army Headquarters,
Kashmir House,
DHQ PO, New Delhi-110 011.

3. The Chief Engineer,
Poona Zone,
Manekji Mehta Road,
Pune - 411 001.

4. The Controller of Defence Accounts,
(Funds), MEERUT CANTT - 250 001.

... Respondents

By Advocate Shri R.R. Shetty for
Shri R.K. Shetty.

ORDER

¶ Per Shri P.P.Srivastava, Member (A) ¶

Heard Ms. Neelima Gowhad for Shri S.P. Saxena for
Applicant and Shri R.R. Shetty for Shri R.K. Shetty for
respondents. The Counsel for the applicant states that all
the balance amounts have been paid.

Counsel for respondents, Shri Ravi Shetty brings
to my notice a letter dated 20/2/97 by which the details
of the payment to applicant have been intimated.

In view of the fact that all the amounts have
been received by the applicant alongwith interest @ 12%
from April, 96., nothing survives. The OA is therefore disposed
of as having become infructuous.

abp.

(P.P. SRIVASTAVA)
MEMBER (A)